

CC No. 147/2019
State Vs. Rajeev Kumar
FIR No. 19/2010
PS. ACB

24.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : None for the accused.

In this matter, yesterday an application for adjournment through e-mail was received yesterday on the e-mail id of the Court from the Counsel for accused for adjournment stating that Counsel is in disposed.

In the same matter, another application through e-mail was also received yesterday on the e-mail id of the Court from the Counsel for accused who requested supply of certain copies of evidences. The copies of evidence will have to be obtained by the Counsel for the accused from the Copying Agency after applying the same in the requisite proforma and after depositing the requisite Court Fee, as and when that work resumes in the District Courts. Application is disposed of accordingly.

Put up this matter on 17.11.2020 for final arguments.

A copy of this order be supplied to the Ld. Prosecutor; accused; Ld. Counsel; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
 'Date: 2020.09.24 11:15:57 +05'30



(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 24.09.2020 (r)

CC No. 136/2019
FIR No. 186/2013
PS Crime Branch
State Vs. Nagender Kumar etc.

24.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644/Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : A1 Nagender along with Counsel Sh. S.P.M. Tripathi.
- : A2 Kaushal along with Counsel Sh. Sandeep Sharma.
- : A3 Amit Tomar along with Counsel Sh. Vikas Arora.

The case is fixed for recording of statement of accused persons which will have to be recorded physically. Till now, schedule of physical hearing for the month of October has not been received.

Put up on 05.10.2020. If on that day the physical hearing of this Court is scheduled as per roaster, yet to be received, in that eventuality, let the accused persons appear physically in the Court. In case on that day, physical hearing schedule is not fixed, the next date for physical hearing shall be given through VC.

A copy of this order be supplied to the Ld. Prosecutor; the accused persons and their respective counsels; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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 'Date: 2020.09.24 11:14:39 +05'30



(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 24.09.2020 (r)

CC No.	347/2019
FIR No.	43/2000
PS	ACB
State Vs.	Cancellation (Closure) Report

24.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : IO is not present.

It is stated that the IO ACP M. L. Meena is not present since he is in quarantine as he was tested Corona positive.

Put up this matter on 04.11.2020.

A copy of this order be supplied to the Ld. Prosecutor; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

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'Date: 2020.09.24 11:15:23 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
24.09.2020 (r)